

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 260 of 2012

Dated : 28th February, 2013

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

**M/s. A.B. Grain spirits Pvt. Ltd. Appellant (s)
Versus**

Punjab State Electricity Regulatory Commission & Ors. ...Respondent (s)

Counsel for the Appellant(s): Mr. Rajesh Mittra

Counsel for the Respondent(s): Ms. Shikha Ohri for R.1

**Mr. Anand K. Ganesan
Ms. Swagatika Sahoo for R.2**

Mr. R.S. Sharma for R-3

ORDER

Again the Respondent No.2 seeks some time for filing the reply. Accordingly, he is directed to file the same on or before 15.03.2013 after serving copy on the other side.

The learned counsel for the Respondent No.3 has already filed the reply and the learned counsel for the Respondent No.1 submits that she will file the Written Submissions after the arguments are over.

Post the matter for hearing on **03.04.2013**. In the meantime, Rejoinder, if any, be filed after serving copy on the other side.

**(Rakesh Nath)
Technical Member**

**(Justice M. Karpaga Vinayagam)
Chairperson**

Ts/vs